

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13014/01/2018-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 02nd January, 2020.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Madhav Jayajirao Jamdar, to be an Additional Judge of the Bombay High Court, for a period of two years with effect from the date he assumes charge of his office.

mkp
2/2/2020

(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13014/01/2018-US.I

Dated 02.01.2020

Copy to:-

- 1 Shri Madhav Jayajirao Jamdar, c/o Registrar General, Bombay High Court, Mumbai.
- 2 The Secretary to the Governor, Maharashtra, Mumbai.
- 3 The Secretary to the Chief Minister, Maharashtra, Mumbai.
- 4 The Secretary to the Chief Justice, Bombay High Court, Mumbai.
- 5 The Chief Secretary, Government of Maharashtra, Mumbai.
- 6 The Registrar General, Bombay High Court, Mumbai.
- 7 The Accountant General, Maharashtra, Mumbai.
- 8 The Secretary to the Governor, Goa, Panaji.
- 9 The Secretary to the Chief Minister, Goa, Panaji.
- 10 The Chief Secretary, Government of Goa, Panaji.
- 11 The Accountant General, Goa, Panaji.
- 12 The President's Secretariat, (CA.II Section), New Delhi
- 13 PS to Principal Secretary to the Prime Minister, New Delhi.
- 14 Registrar (Conf.), O/o Chief Justice of India, 5 Krishna Menon Marg, New Delhi.
- 15 PS to ML&J/PPS to Secretary (J)/JS(RKK)/DS(ANS)/US.II/SO(Desk).
- 16 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

Ramarajhu
(Ramarajhu) 02/01/2020

Under Secretary to the Government of India
Tele: 2338 3087